

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

OA No. 847 of 2022

In the matter of :

Jai Ram Dass Chawla and Anr.

.....Applicants

Versus

Municipal Corporation Hisar and Ors.

..... Respondents

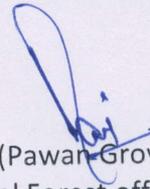
**Reply of Pawan Grover, Divisional Forest officer
(Territorial), Forest Division Hisar, District Hisar. i.e.
Respondent No.5**

Respectfully Showeth:

1. That the present application filed by the Jai Ram Dass Chawla and Ram Kumar regarding the illegal encroachments by illegal cutting of trees and construction of commercial establishments and shops on green belt in Sundar Nagar, Barwala Road, Hisar, Haryana.
2. That the present application of the applicants came to be listed on dated 23.11.2022 and the Hon`ble Tribunal constituted a joint committee to verify the factual position of the disputed area/locality. In compliance of the above said order of the Hon`ble Tribunal report of Joint Committee was filed, in which it was stated that the proceedings relating to the encroachment were pending before the Divisional Commissioner, Hisar.
3. That it is most respectfully showeth that land in question does not fall within category of any Forest. The said land is not notified either as

protected or reserved forest. Action, if any is to be taken by the concerned civic agency i.e. Municipal Corporation of Hisar. However, if any assistance is required by any State agency for plantation etc., requisite assistance shall be provided by the answering respondent.

In view of the facts and circumstances mentioned above, it is humbly prayed that present OA may kindly be dismissed qua the answering respondent.



(Pawan Grover)
Divisional Forest officer
(Territorial)

Place: Hisar
Dated: